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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL
LAW DEPARTMENT
Legislative
NOTIFICATION

No. 746-L.—10th June, 2015.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons which accompanies it, in the *Kolkata Gazette*, the Bill and the Statement of Objects and Reasons are accordingly hereby published for general information:—

Bill No. 22 of 2015

**THE FACTORIES (WEST BENGAL
AMENDMENT) BILL, 2015.**

**A
BILL**

to amend the Factories Act, 1948, in its application to the State of West Bengal.

WHEREAS it is expedient to amend the Factories Act, 1948, in its application to the State of West Bengal, for the purposes and in the manner hereinafter appearing; 63 of 1948.

It is hereby enacted in the Sixty-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
Commencement.

1. (1) This Act may be called the Factories (West Bengal Amendment) Act, 2015.

*The Factories (West Bengal
Amendment) Bill, 2015.*

(Clauses 2-4.)

(2) It shall come into force on the date of its publication in the *Official Gazette*.

Application of
the Act.

2. The Factories Act, 1948 (hereinafter referred to as the principal Act) shall, in its application to West Bengal, be amended for the purposes and in the manner hereinafter provided.

Substitution of
new section for
section 20 of Act
63 of 1948.

3. For section 20 of the principal Act, the following section shall be substituted:—

“Spittoons. 20. No person shall spit within the premises of a factory except in the places provided for the purposes and a notice containing this provision shall be prominently displayed at suitable places in the premises. Such places should be maintained in a clean and hygienic condition.”.

Amendment of
section 118.

4. In section 118 of the principal Act, to sub-section (1), the following proviso shall be added:—

“Provided that such information may be disclosed if the competent authority, as may be notified by the State Government, is satisfied that larger public interest warrants the disclosure of such information.”.

STATEMENT OF OBJECTS AND REASONS.

The Factories Act, 1948 (Act 63 of 1948), (hereinafter referred to as the said Act) has been enacted with the object to make provision for the health, safety, welfare and other aspects of workers in factories.

2. It has been considered necessary to amend the said Act in the public interest.

3. This Bill seeks to amend:—

- (a) section 20 of the said Act containing the provision with regard to spittoons, to maintain cleanliness and hygiene within the factory premises;
- (b) section 118 of the said Act to incorporate a proviso regarding disclosure of any information relating to any manufacturing or commercial business or any working process if the competent authority is satisfied that larger public interest warrants the disclosure of such information.

4. This Bill has been framed with the above objects in view.

5. There is no financial implication involved in giving effect to the provisions of the Bill.

KOLKATA,
The 9th June, 2015.

MOLOY GHATAK,
Member-in-Charge.

By order of the Governor,

MADHUMATI MITRA,
*Secy. to the Govt. of West Bengal,
Law Department.*